

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 121

IN THE MATTER OF:
Seema Iron Store

CP (IB) No. 180/Chd/Pb/2023

...Petitioner-Operational Creditor

Versus

Arora Alloys Ltd.

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 18.04.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Hitender Kansal, Advocate

For the Respondent : None

ORDER

As per order dated 19.10.2023, the respondent-corporate debtor has been served through e-notice by the Registry sent on 09.02.2024 but thereafter the file was not taken up from last three dates of hearing. In the interest of justice, Ld. counsel for the petitioner is directed to inform the next date of hearing to counsel opposite through email and place that copy of email with affidavit on record, so that effective proceedings can take place against the respondent on the next date of hearing.

List on 30.05.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)